

cences to 110 typists to carry out the work of typing from the compounds of courts of Tis Hazari, Patiala House, Shahdra Courts and Kashmiri Gate. An unregistered Association of typists has submitted a letter with the signature of 30 persons who are sitting unauthorisedly in the Shahdra Courts compounds for the issuance of licence. The local authorities are in the process of carrying out a necessary survey in the matter.

**Statement Correcting to US Q.No. 4088
Dtd. 17/12/92 Rajiv Gandhi Anniversary**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCE (SHRI P.K. THOUNGON): It was indicated inadvertently in reply to the question that an expenditure of Rs. 2,45,900/- approx. was incurred on the arrangements of the function on the 20th August, 1992 at Vir Bhoomi to commemorate the birth anniversary of Shri Rajiv Gandhi.

The correct figure is Rs. 1,68,400/- (Rupees One lakh sixty eight thousand four hundred only) The error, which is due to inclusion of some expenditure incurred on the death anniversary function, has been detected while checking the details.

The inconvenience caused to the Lok Sabha is regretted.

RE. DEMAND FOR CREATION OF
JHARKHAND STATE

12.00 hrs.

[Translation]

SHRI SHIBU SOREN Dumka): Mr. Speaker, Sir, on the 17th of this month, honourable Minister stated in Rajya Sabha about Jharkhand agitation that this problem

would be resolved without any delay, but the Government is yet to take any action in this regard. The Government should take the House into confidence. Mr. Speaker, Sir, the problem is getting very serious. The poor Adivasis are being subjected to suppression. They are being incarcerated and killed and then thrown into the forests by the Bihar Government. No information is given of the dead. (*Interruptions*)

Mr. Speaker Sir, the situation there is serious. All the poor Adivasis, Harijans and Farmers there are being subjected to harassment. The work of mining and loading has come to a standstill in coal mines (*Interruptions*)

The Central Government have also sent police and para-military forces and people are being harassed there by both the Governments. I fear the emergence of terrorism and the use of AK-47 rifles there because innocent people are being massacred there. All the parties agree that now this issue has slipped from the hands of politicians to the common people. Many a time, the attention of the Government has been drawn to it during discussions but no effort has been made so far to resolve this problem. The Union Government and the Bihar Government are trying to make this agitation more rancorous.

Mr. Speaker, Sir, I submit that the Government should take an immediate decision in this regard. (*Interruptions*)

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, the Jharkhand issue.... (*Interruptions*)

MR. SPEAKER: I assure you that you will also be given time.

SHRI NITISH KUMAR: Mr. Speaker, Sir, the Jharkhand issue has been raised time and again..... (*Interruptions*)... It is being raised everyday. The Jharkhand issue is a serious one..... (*Interruptions*) The hon. Speaker has given me permission to speak, that's why I am speaking. Please let me

speak.

Mr. Speaker, Sir, it has been a long standing demand in Jharkhand area that a separate State of Jharkhand be formed by merging a few districts of Bihar, a few districts of Orissa, and a few districts of Madhya Pradesh and of West Bengal. Our party do not oppose this demand. But this time, this discussion has been serious. The economic blockade is in going on there for the second time. But it is evident that this time it is not very effective. Since it is not effective, many violent incidents have taken place to bring it to focus. The leaders who have declared the blockade of Jharkhand should take its moral responsibility. If the railway tracks are being removed, and violent incidents are taking place, then, they should be bold enough to own their responsibility. If the railway tracks are not removed there, the violent incidents do not take place, then they should not state in the House that such incidents are taking place. It seems they are not taking its responsibility.

Mr. Speaker Sir, it has two issues, first Jharkhand State be formed by merging few districts of four states. Secondly, Chhota Nagpur and Santhal Pargana of Bihar be merged and declared a separate State.

Mr. Speaker, Sir, this issue gained momentum when the Home Minister Shri Shankarrao Chavan made a provocative statement last time. It picked up momentum and the atmosphere of that area became charged. As I said earlier, keeping in view the present situation, the economic blockade is not being effective. People have been exploited in this area and have been tortured, it should certainly be put an end to. We are against this exploitation. But now a situation is being created in Bihar for its division. The people of Bihar do not favour it. A Cabinet Minister is negotiating with a few leaders of Jharkhand area and something is going on between them of which other parties are unaware. There are many sides to it..

All the political parties should have been

invited to these negotiations and all the political parties of that area should also have been invited. The Minister of State in the Ministry of Home Affairs is negotiating with a few so-called leaders of Jharkhand. Since, their blockade has flopped, now they are blaming the State Government to save their faces. The State Government cannot be held responsible everytime to make the blockade successful. Once they were with the State Government, so to some extent, the things were overlooked as a result of which the blockade seemed successful. Now, today when they are confronting the State Government, they realise the extent of the mass support they are getting. They do not enjoy any support of public but if some negotiations are being held by ignoring the State Government and the concerned political parties, then we would like to bring it to the notice of the Central Government through you that it is a question of eight crore people and it cannot be solved surreptitiously. Since, we have representatives of national parties here a way should be found and it should be seen that Bihar alone should not be divided. If at all, a state is to be formed, then, discussions should be held simultaneously on all other demands for separate states in the country like Uttarakhand, Vidarbha, Laddakh, Bodoland and Darjeeling and a States Reorganisation Commission should be reconstituted. We do not oppose it and we are in favour of smaller States. If a solution can be reached at or through a package or negotiations, then we will support it. If anyone tries to destabilise the Government of Bihar and harrass and punish the people of Bihar for voting against Congress and to create some problem there due to old polices, then it will lead to serious repercussions on a wider scale. I would like to urge the Government through you that all the parties should be consulted on these issues. We are in favour of their demand, and want to show our solidarity with their cause and honour their justified sentiments and a proper decision should be taken on the demand of the people there. This decision should be taken in consultation with all the parties and the Bihar Government and not in a surreptitious manner. (*Interruptions*)

SHRI BHUBANESHWAR PRASAD MEHTA (Hazaribagh): Mr. Speaker Sir, the demand for a separate Jharkhand State had originated in the year 1940. The demand was made when no other demand for a separate State had ever been made in India but the Central Government has been ignoring it ever since. The situation is becoming very explosive and the agitation for a separate Jharkhand have since long been there. Many a times, economic blockades were held but Jharkhand State could not be formed due to the policy of prevarications of the Central Government. The situation is becoming so explosive that it is feared that the Jharkhand problem may become other Punjab or Kashmir problem. The Bihar Government is treating the agitators with *lathis* and bullets. We saw more than a dozen arrested persons four days back whose either hands or feet or even the whole bodies were injured by *lathis* and rifle-butts. They are being treated as hooligans. We demand that the Government declare the creations of Jharkhand State without any further excuse. The communist party of India has also demanded that a separate State be formed by merging sixteen districts of Chhota Nagpur and Santhal Pargana of Bihar. If the Government do not announce the formation of Jharkhand State soon, the communist party is also planning to start an agitation against the evasive policy of the Central Government and the repressive measures let loose by the Bihar Government. (*Interruptions*)

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Speaker, Sir, Jharkhand agitation is not new, it has been going on for the last 40-45 years. My friend, Nitishji just said that he is not against Jharkhand, but when the Chief Minister belonging to his own party reatled to this demand by saying that Jharkhand State will be formed only over his dead body and The way the agitators are being oppressed and the way the negotiations are being held with them... (*Interruptions*) and the way the agitators are being inhumanly treated is not a sight to behold. We have visited that place and the situation there is horrifying. It was just been said that

Jharkhand State should be formed by merging a few districts of Orissa and Madhya Pradesh also. I would like to say that Bihar State is a very big State. Jharkhand state should be formed without merging districts of other States and it should be recognised as a State. Honourable Home Minister may take us into confidence as to what initiative he is going to take and what action has been taken by him so far? The Government makes a statement if something happens in Bombay or elsewhere but the Government neither pays any attention nor makes any statement regarding Jharkhand agitation, which has been going on since long.

I would like to submit to the honourable Leader of Opposition, Shri Advani to please express his views in this regard and support the issue of Jharkhand State. As you have supported Gorkhaland, you may please extend your support to it urgently. If it is not done, this agitation may spread to turn into a national agitation. Janata Dal (A) fully supports it and it is in our policy also.

SHRI RAMDEW RAM (Palamau): Honourable Mr. Speaker, Sir, I want to draw the attention of the House to the demand for the formation of Vananchal *alias* Jharkhand State by merging 16 districts of Chhota Nagpur and Santhal Pargana. Economic blockade has been held in support of demand Jharkhand *alias* Vananchal State. The Government should find a speedy solution to it. Bharatiya Janata Party is being ignored in negotiations and discussions on the issue. No solution can be successful by ignoring them. The Government should also invite Bharatiya Janata Party and its members of Parliament so that a permanent solution could be found. (*Interruptions*)

[*English*]

SHRI TARIT BARAN TOPDAR (Barrackpore): Sir, I would like to draw the attention of the Railway Minister through you Sir... (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, so far as demand

for Jharkhand State is concerned, Jharkhand consists of four States and I can assure the hon. Members that there is no politics involved in this. Every Chief Minister of the State will be taken into confidence and unless they are taken into confidence, no final decision will be taken.

SHRI LOKNATH CHOUDHURY (Jagatsinghpur): This has been told by the.....

MR. SPEAKER: This is not going on record.

*(Interruptions)**

MR. SPEAKER: This is not going on record. This is not to be responded also.

*(Interruptions)**

MR. SPEAKER: It is not going on record.

*(Interruptions)**

MR. SPEAKER: It is not going on record. You continue speaking as long as you can.

*(Interruptions)**

SHRI TARIT BARAN TOPDAR: During the last Monsoon Session in 1992, this House was assured. *(Interruptions)**

[Translation]

SHRI SURAJ MANDAL: Mr. Speaker, Sir, the Government there.....

(English)

MR. SPEAKER: This is not going on record.

*(Interruptions)**

[Translation]

MR. SPEAKER: I have said it that

whatever is said without my permission will not go on record.

*(Interruptions)**

MR. SPEAKER: First you take your seat, then they will also sit down. Suraj Mandal, you please sit down...

SHRI SURAJ MANDAL (Godda): Mr. Speaker, Sir,

(English)

MR. SPEAKER: I will allow all the Members.

Shri Tarit Baran Topdar.

[Translation]

SHRI SURAJ MANDAL: You can expel me from the House....

MR. SPEAKER: I will not give you publicity by expelling you from the House. It is useless. Yes, Mr. Topdar...

(Interruptions)

MR. SPEAKER: Mr. Ram Naik.....

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, I want to raise a question about a serious incident which occurred in Kolhapur city in Maharashtra. A student named Rajan Srivastava immolated himself there. Mr. Speaker, Sir. *(Interruptions)*

12.22 hrs.

At this stage Shri Suraj Mandal came near the Table and sat on the floor of the House.

22 hrs.

MR. SPEAKER: I will not give you publicity by expelling you from the House. *(Interruption)*

MR. SPEAKER: All right, you go to your seat and speak. Speak, whatever you want to....

12.23 hrs.

At this stage Shri Suraj Mandal went back to his seat.

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir, everybody should be given a chance to speak, we also want to put forth our views....

MR. SPEAKER: O.K., you may speak after him...

Yes, Mr. Mandal, Please....

SHRI RAM NAIK: Mr. Speaker, Sir, may I sit down?

MR. SPEAKER: Yes, you please sit down. You may please speak afterwards.... The House should be governed here as everyone wishes. Yes, Mr. Mandal.....

SHRI SURAJ MANDAL: Mr. Speaker, Sir, we were listening attentively when Nitishji was speaking on the question of Jharkhand. I have only one thing to say that this agitation dates back to pre-independence era. The people of that area fought the British oppressors. 15 thousand people had fought against British and died for the cause. That area was set free from the clutches of British but now when the people of that area do not want to put up with rule of the Bihar Government, they are being oppressed and tortured. Today is the 10th day of the economic blockade. If someone says that it is not effective and then we will show that it is a mass agitation.

Mr. Speaker, Sir, we want to say that we should take moral responsibility. We have been telling this House and the country since the 5th of this month that this agitation is going to take a violent turn. What are the reasons? The people of that area never agitated departing from the way of Gandhiji's policy. We don't see any example of an agitation in the world history which might have been prolonged for so many years. It has been going on for 47 years even after independence. Recently 4 persons were shot

dead on the 18th and their dead bodies were loaded in a truck and later buried. As Mr. Bhubaneshwar Mehta just said 26 companies of C.R.P.F. have been deployed there. The agitation is peaceful but we want to warn that continued oppressions and resentment may give birth to violence. We want to say that here, we talk about four States. The Janata Dal leader Mr. Lal Chand Mahato, who was an MLA, had participated in the talks. Only the people belonging to Bharatiya Janata Party did not take part, the Joint Secretary of Congress Shri Satparaz Ahmed Shri Gian Ranjan, MLC and representatives of IPF also participated. All the political parties, even members of Communists Party barring only BJP, support it.... (*Interruptions*).... You are not, you are against a separate State but in favour of giving more powers. All the members of three Chambers of Commerce are there. If the Jharkhand area of all the States, Chhota Nagpur and Santhal Pargana cannot be bifurcated though the people agitate peacefully there and economic blockade has been 80 per cent successful, you may see that coal is being transported in coaches which are followed and preceded by CRPF coaches. Five hundred persons have staged a 'dharna' on railway tracks and they are being lathi-charged and shot at. Nitishji has mentioned about the Bhumi Sena. I would like to ask as to who is responsible for the origin of the Bhumi Sena? The people known to belong to the Bhumi Sena, who had committed about two hundred murders, such people are being sent to Ranchi from Patna and such persons are provoking people there and creating violence. We should be prepared to take its moral responsibility. If violence breaks out, it will harm the country. But you state that according to a news item published in "Indian Express" CCF was to load 16 thousand metric tonne coal whereas only 6 thousand metric tonne coal is being loaded by them. What will be the situation in the country if this agitation continues for five-ten days more? All the thermal power stations and all coal mines will suffer closure. When even the British Government could not stand in India for long with the help of bullets and lathis, then how does the Bihar Government

expect to rule in Jharkhand with the help of bullets and lathis.

I would like to tell the Central Government that the State Government should not be supported for converting a peaceful agitation into a violent one and our demands should be supported.

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir, so far as smaller states are concerned, we prefer smaller states in principle but the Bihar Government is being blamed though the Central Government is to clinch the issue. A wrong tradition is being established by deliberately mentioning the name of Honourable Chief Minister of Bihar, Mr. Laloo Prasad Yadav, time and again, the Government, which was formed constitutionally for upholding the constitution and maintaining law and order situation. Jharkhand leaders are deliberately creating a violent agitation there by removing railway tracks, and by setting every thing on fire and raising the question of blockade where the loading of coal is done. It means that they are indulging in anti-national activities which go against the national interest and that's why it is the duty of every state Government as well as Chief Minister of Bihar, Shri Laloo Prasad Yadav to work for safeguarding the provisions of the Constitution of our country and he is only performing his duty.

We support smaller States but the Jharkhand leaders are deliberately politicising it. The issue of exploitation, the issue of harassment of the people in Jharkhand is not just a year old issue, but it dates back to the time when Lalooji was not in power. There have been incidents of harassment and exploitation in Chhota Nagpur and Santhal Pargana even during the rule of Congress Governments there. That's why the then Bihar Government submitted a proposal to the Central Government with a view to form an autonomous council for Chhota Nagpur and Santhal Pargana to give autonomy to the people of Southern Bihar and to do away with exploitation of the people.

The Central Government have opined that the council should not have right to recover taxes and they should not have direct elections. The Central Government and Ministry of Home have curtailed the powers proposed to be vested. How does it make Bihar Government a party to it? How does Bihar Government figure in it? Bihar Government have recommended it, but now they all are saying it because they have fallen out due to some political reasons. It will give birth to foreign colonialism also which will be against and not in the interest of this nation. Jharkhand will get financial assistance from foreign countries which will amount to more exploitation there. That's why we want to say it categorically that no matter which State is included in Jharkhand State, be it Madhya Pradesh, Orissa, Bihar or West Bengal, the Bihar Government will have no objection so long as all those tribal areas, for which a map was drawn with Jharkhand State in mind, are merged for creating a new state.

SHRI PIUS TIRKEY (Alipatua): If I remember history correctly, then I must say that Bihar, Orissa and Bengal were but one State before it trifurcated into three separate States. First, Bengal was formed. Then, it was the turn of Orissa followed by Bihar but Chhota Nagpur has its own history. The Jharkhand area, which is one of the oldest areas, has its own distinct topography and culture. The story of exploitation there is an old one. I come from that area and my family is there. My mother and sister have suffered a lot. I belong to West Bengal. I feel very sad at heart to wonder about our identity. The Bengalis do not accept us as Bengalis, we are told that we are not Bengalis but Biharis and that we are 'Satoo' eaters. But we are not 'Satoo' eater. If we are not Biharis, then what is our identity? The Adivasis are living a very strange life in this country. Why the Adivasis are being exploited? No matter who was in power, we the adivasis have been treated in much the similar manner which is very shameful for the adivasis. The adivasis do not have a shelter above their heads in India, whereas even a small bird can have a nest. It is a matter of shame that the adivasis do not have an identity of their own.

I want to submit to the hon. Home Minister through you that the people of Jharkhand be invited for negotiations and justice be done to them by giving a status of separate State to Chhota Nagpur and Santhal Pargana at the earliest. It is a serious matter and a prestige issue for all of us, that is why I urge the Government that this matter be considered seriously. I conclude with these words.

(English)

DR. JAYANTI RONGPI (Autonomous district): Though I am not from the Jharkhand areas, being a tribal leader associated with the tribal movement of the North-East, I have observed the movement of Jharkhand very carefully and today I want to make an observation in this august House that those leaders, who are now blaming the Jharkhand leaders that the movement has become violent, rather should first congratulate the people of Jharkhand and the Jharkhand leaders that during the 40 years of this movement it has been peaceful. I think, that it is the only movement in this country, though it has been unsuccessful for 40 years could still afford to be peaceful and democratic. It is the Jharkhand people who have upheld the very values and ethos of non-violence of a peaceful movement. They deserve congratulations for being peaceful for such a long period of 40 years.

I want to make one more point. Now there seems to be some confusion. The Bihar Government is saying that it is for some sort of an autonomy and the Central Government is saying that it wants to clinch the issue after getting the approval of the Bihar Government. This way, if the matter is allowed to drift, it may worsen and there are already some signs of a communal colour being given to it. The Central Government should immediately call the Bihar Government and settle the matter. All the people belonging to our party fully support the creation of a separate Jharkhand State in Bihar.

SHRI TARIT BARAN TOPDAR (Barrackpore): In the last monsoon session an assurance was given.

SHRI BASUDEB ACHARIA (Bankura):
Sir, on the Jharkhand
issue.....(Interruptions)*

MR. SPEAKER: What Shri Topdar says only will go on record. Yes, Shri Topdar.

SHRI TARIT BARAN TOPDAR: In the last monsoon session the Railway Minister had given an assurance to this august House that the total strength of the railway staff would not be reduced. This was in reference to the queries made by myself and Shri Chitta Basu. Now, more than one year has elapsed. More than ten thousand people have been removed already and more are likely to be removed from services. They will retire but the posts will not be replenished. I want the hon. Minister to come out with a categorical statement whether he has violated the assurance and the statement given before this House or not. He may kindly take necessary action in this regard. (Interruptions)

MR. SPEAKER: Shri Virendra Singh, it is very wrong of you to interrupt like this.

(Translation)

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, a serious incident has occurred in Kolhapur city of Maharashtra. A big amount as capitation fee was demanded from a student names Rajan Srivastava, and out of frustration he tried to commit self-immolation and died day before yesterday. Mr. Speaker, Sir, he was a student of D.Y. Patil Engineering College and the students have been able to get admission to this college only by paying capitation fees. Usually an amount of Rs. 10,500 is charged as fees every year but this time the students who have come from outside Maharashtra were suddenly told that they would have to pay Rs. 21,000 as fees and they will not be allowed to appear in the examination in case of non-payment of this fee. There are 400 students coming from places other than Maharashtra. They have started an agitation but all those students were put in the Ratnagiri jail—a place at a distance of 100 Km. away from it and Mr. Speaker, Sir, you